

ITEM NO.56

COURT NO.16

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).2764/2025

[Arising out of impugned final judgment and order dated 29-11-2024 in SA No.112/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

PREMA DEVI & ORS.

Petitioner(s)

VERSUS

RAMA KANT & ORS.

Respondent(s)

(FOR ADMISSION)

(IA No.27831/2025 - EXEMPTION FROM FILING O.T.

IA No.27344/2025 - EXEMPTION FROM FILING O.T.

IA No.27826/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 03-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Gaurav Agarwal, Sr. Adv.
Mr. Adarsh Kumar Pandey, Adv.
Ms. Reena Pandey, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Mr. Gaurav Agarwal, learned senior counsel appearing for the petitioners invites our attention to the averments made in para (6) of the plaint wherein it is specifically pleaded that the plaintiff is ready and willing to execute the agreement for the land.

2. Liberty is granted to the petitioners (plaintiff) to place on record the copy of the original and also the corrected translated copy of the plaint.
3. Issue notice, returnable on 17.03.2025.
4. Steps for service be taken within two weeks.
5. Dasti, in addition, is also permitted.
6. Status-quo, as on today, shall be maintained.

(SAPNA BISHT)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)